

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 89-90of 2020

In the matter of:

**Super Royal Holidays India
Pvt. Ltd. &Ors.**

...Appellants

Vs.

Union of India &Anr.

...Respondents

Present:

For Appellants: Mr. Anand Sanjay Nuli, Advocate

**For Respondents: Mr. P.S.Singh, Advocate for R-1, Mr. Suraj Kaushik
and Mr. Dharm Singh, Advocates for R-2.**

ORDER

(Through Virtual Mode)

26.08.2020: It is represented on behalf of the Respondent No. 2 that the Appellant has not served the 'Paper Book' alongwith other material papers, to the Learned Counsel for the Respondent No.2. Accordingly, the Learned Counsel, for the Appellant is directed to serve the Paper Book and other relevant material papers to the Learned Counsel for the Respondent No. 2 within One week from today. Rejoinder, if any, is to be filed by the Appellant the same can be filed within one week thereafter.

The Registry is directed to List the matter on **14th September,2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Ms.ShreeshMerla]
Member (Technical)**

sr/kam